## Status of Nalanda as a 'deemed university'

### 588 DR. LOKESH CHANDRA: SHRI KALP NATH RAI:

Written Answers

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the steps Government propose to take to give Nalanda university the status of a 'deemed university'?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Under Section 3 of the University Grants Commission Act, 1956, the Central Government may, on the advice of the University Grants Commission, declare by notification in the official gazette, that an institution for higher education, other than a University, shall be deemed to be a University for the purposes of the Act. No proposal has been received on behalf of the Nalanda University (presumably the Nava Nalanda Mahavi-hara) for declaring it as a 'deemed University' under this provision.

# Disparity in receipt of subsidy by the wheat and rice growing States

589. SHRI SATCHIDANANDA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that wheat growing States get more subsidy than the rice growing States; and
- (b) if so, what is the nature of disparity and what action Government propose to take for the equal distribution of the subsidy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICUL TURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b) In respect of foodgrains supplied from the Central Pool to the States for their public distribution system subsidy is paid to the Food Corporation of India as reimbursement of the difference

between the economic cost and the issue price fixed by the Government. No subsidy on foodgrains as such is paid by the Central Government to the States. For wheat, the subsidy to the Food Corporation of India was Rs. 23.39 per quintal and for rice it came to 4 Paise per quintal. The support price of paddy in the current Kharif marketing season of 1978-79 has been increased by Rs. 8|- per quintal over last year's price. The issue price oif rice from the Central Pool has, however, been retained at least year's level. Further, the issue price of wheat has been increased by Rs. 5|-per quintal with effect from 1st December this year. As a result ot these measures, the distribution of subsidy between wheat and rice has been rationalised.

to Questions

## Alternative accommodation for the CGHS main store in Delhi

590. SHRI SATCHIDANANDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the C.G.H.S, main store is located in the war-time barracks in Delhi which have outlived their normal span of life;
- (b) whether it is also a fact that due to the leakage of water from the roofs during the recent rains medicines in good quantities were either got damaged or lost their potency;
- (c) if so, what is the total loss on that account; and
- (d) what action Government propose to take to provide immediate alternative accommodation for storing CGHS medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The C.G.H.S. Medical Stores Depot is , located in war-time barracks. The C.P.W.D, have advised, through their letter No. 24(11) |78-LHD/15196 dated the 9th October, 1978 that these bar-

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racks may be vacated as these are in a dangerous condition.

- (b) No damage or loss in potency of medicines has been caused due to leakage of roofs in the barracks during the recent rains.
- (c) Does not arise, in view of answer to part (b) above.
- (d) Efforts are being made to secure alternative accommodation. The possibility of constructing a suitable building to house the Stores is also being considered.

#### Tetracycline purchased by the CGHS main store from a Bombay firm

- 591. SHRI SATCHIDANANDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that the CGHS main store recently purchased tetracycline worth Rs. 5 lakhs from a Bombay firm in violation of the DGS&D norms;
- (b) whether it is a fact that no samples were sent for testing even though the firm was approved for manufacture of this drug on trial basis only;
- (c) whether it is also a fact that the tetracycline supplied by this firm is in paste form and not in the usual powder form; and
- (d) if so, what steps have been taken to ensure that this drug is fit for human consumption and that the main store does not purchase medicines violating the DGS&D rules?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Yes. The purchase was made due to shortage of tetracycline in CGHS • Medicai Store Depot, on the basis of warranty certificate, and because of delay in the finalisation of Acceptance of Tender by the D.G.S. & D.

- (c) No.
- (d) Does not arise.

#### Study conducted by the Training Institute of the Ministry of Health and Family Welfare On malnutrition In Delhi

to Questions

- SATCHIDANANDA: 592. SHRI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that the Training Institute under his Ministry conducted a study sometime back on malnutrition in Delhi;
- (b) whether it is a fact that ac cording to the study; the CGHS bene ficiaries of VIP dispensaries located in South Delhi are having more defi ciency of nutrition and vitamins than other beneficiaries
- (c) if so, what is the basis for ar riving at this conclusion and what are the names of the concerned CGHS dispensaries; and
- (d whether Government propose to lay a copy of the report of the Institute' on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No study on malnutrition in Delhi has been conducted by any Institute under the Ministry of Health and Family Welfare

(b) to (d) Do not arise.

### Memorandum from the Employees' Union of the Food Corporation of India

- 593. SHRI KALP NATH RAIr Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that the employees' union of the Food Corporation of India had recently submitted a memorandum to Government regarding their demands and the functioning of the Corporation; and